

Terra Energy Limited (in liquidation)
Claims of Operational Creditors (other than workmen & employees)

| <i>Amt in Rs.</i> | | | | | | |
|-------------------|--|--|------------------------------------|-----------------------------------|--|--|
| S. No | Name of the Creditor | Address for correspondence | Claim submitted during liquidation | Claim admitted during liquidation | Date of communication of claim admission/rejection | Reasons for Rejection/Partial Rejection |
| 1 | Manoharan Radios | No.5A, Dabeer North Street, Opp Old Palakkarai, Kumbakkonam, Thanjavur - 612001 | 3,36,536.00 | 3,36,536.00 | 25-03-2022 | --- Not Applicable--- |
| 2 | Ranush Engineering | 322A/110, Sri Venkatachalapathi Street, MG Road, New Fairlands Extn. Salem - 636016 | 2,17,310.72 | 99,455.00 | 28-03-2022 | The amount is admitted based on the amount outstanding in the books of accounts of the Corporate Debtor. In the absence of any agreement for interest liability, the Claim towards interest payable is not admitted. |
| 3 | MAPS Turbine Generator Services | Plot No.111, 9th 2nd Left Cross Street, Sarvana Nagar, Manigandapuram, Thirumulaivoyail, Chennai - 600 062 | 1,92,066.00 | 1,92,066.00 | 28-03-2022 | --- Not Applicable--- |
| 4 | Tamilnadu Newsprint and Papers Limited | 67, Mount Road, Guindy, Chennai - 600032 | 2,79,47,459.00 | 2,79,47,459.00 | 12-04-2022 | --- Not Applicable--- |
| 5 | Co-operative Thrift & Credit Society Ltd | Co-op Sub Registrar/Field officer Mannargudi Block Co-operative Thrift & Credit Society Ltd Vadapathimangalam Post, Pin Code: 610 206 | 31,14,927.00 | 32,574.00 | 09-04-2022 | Terra Energy Limited was only a facilitator to the above agreement. The actual Debtor - Creditor relationship was between the workers and the Thrift Society. This fact is also clearly established in your letter attached with the claim form wherein you have stated the "Corporate Debtor, was not a person to our society in the capacity of a debtor to our society". On the basis of the aforesaid provisions, the claim amount was admitted only to the extent of Rs. 32,574/- (i.e., the amount which has been deducted from the workers salary but not remitted to the society) which is outstanding as payable in the books of the Corporate Debtor |
| TOTAL | | | 3,18,08,298.72 | 2,86,08,090.00 | | - |